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O.A. No. 484/89

18/11/1992

Hon'ble Mr. Maharaj Din, J.M.

None appeared on behalf of the applicant. The applicant filed application for quashing the order of the compulsory retirement. ^{in the} Affidavit filed on behalf of the respondents, it has been said that in departmental appeal preferred by the applicant, ^{the} order of the compulsory retirement has been set-aside and the applicant has been reinstated in his service. The applicant has also acknowledged this fact in Annexure C.A. I filed together with the affidavit, clearly stating that the application has become infructuous as he got the relief prayed for in this application.

Thus the original application is dismissed as infructuous.



J.M.

/am/